

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:2157  
ANSWERED ON:22.08.2013  
WHIP ON INEBRIATED CABIN CREW  
Sugumar Shri K.

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the Government is aware that the Directorate General of Civil Aviation has cracked the whip on inebriated cabin crew;
- (b) if so, the details thereof;
- (c) whether it is also true that many airhostesses and flight pursers have reported to the airport in an inebriated state in the national capital; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL)

(a) & (b) Yes Madam. Directorate General of Civil Aviation has issued Civil Aviation Requirement (CAR) Section 5, Series F, Part III on the subject matter on 13.11.2009 and subsequently revised the same on 30.11.2010 and 18.06.2012.

As per the above regulation all scheduled operators are required to conduct Pre-flight Medical check for all the Cabin Crew members and in addition, the DGCA also ensures compliance of its rules by conducting surveillance checks/spot checks.

As per the provision in para 7.1 of subject CAR, any crew member who tests positive for the first time or refuses to undergo the PFMC/operates the aircraft without undergoing breath analyser test/attempts to evade the test procedure by leaving the airport premises shall be considered as BA positive. Such crew members are kept off flying duty and their licence/ approval suspended for a period of three months. In case a crew member is detected positive during PFMC for the second time, license/approval are suspended for five years.

(c) & (d) Yes Madam. Twenty three cabin crew were found BA positive during Pre-Flight Medical Check at Delhi Airport from 01st January, 2013 to 31st July, 2013. The details are as follows:

- (i) 22 cabin crew were tested BA positive for the first time and the privilege of their authorization was suspended for 03 months.
- (ii) 01 cabin crew was tested BA positive for second time and the privilege of his authorization was suspended for five years.